

**IN THE HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

WP(C) PIL No.2/2024

Abdul Wahid Concillor Bhimbet ...Petitioner(s)/Appellants.
Through: None.

Vs.

Union Territory of Ladakh and another.Respondent(s)
Through: Ms. Rehana Qayoom, Advocate, vice
Mr. T. M. Shamsi, DSGI.
Mr. Illyas Nazir Laway, GA.**CORAM:**
HON'BLE THE ACTING CHIEF JUSTICE
HON'BLE MR. RAJNESH OSWAL, JUDGE**ORDER**
23.07.2024

A letter under Ref No.122-24/LAHDC/Kgl dated 01.07.2024 under the subject "*Save Ladakh's Environment, Ecology and Land from Encroachers and Resolve the Boundary Dispute between District Kargil (UT Ladakh) and District Ganderbal (UT J&K)*" has been addressed to Hon'ble the Chief Justice by one Mr. Abdul Wahid, in his capacity as Councillor, 2-Bhimbet Constituency, Ladakh Autonomous Hill Development Council, Kargil. The same was placed before Hon'ble the Chief Justice (Acting) and same was directed to be treated as Public Interest Litigation and listed before the appropriate Bench. Accordingly, the matter has come up before this Court for consideration.

In the said letter, deep concern has been expressed over the safety of the environment and ecology of Ladakh. It has been averred in the letter that the residents of District Ganderbal have encroached upon the land of Ladakh under the garb that the Border Roads Organization (BRO) has divided the snow area land into equal proportions and this action on part of the inhabitants of Ganderbal has endangered the flora and fauna of the Ladakh region which being a threat to the environment and ecology of the said region. Further it has been pleaded that the traffic movement and allied rules governing the subject are being applied to impede only Ladakh

people who are made to suffer from various aspects whereas the tourist vehicles as well as heavy vehicles without any restrictions are being allowed to move throughout the year.

Keeping in view the grievances projected, we direct impleadment of the following as party respondents in the PIL.

1. Chief Secretary/ Advisor UT Administration of Ladakh, Ladakh.
2. Principal Secretary to Forest Department, UT of Ladakh, Ladakh.
3. Deputy Commissioner, Kargil.
4. Additional Director General of Police, UT of Ladakh, Ladakh.
5. Divisional Commissioner, Kashmir.
6. Deputy Commissioner, Ganderbal.

Registry to draw a memo of parties and issue notice to the respondents for their response.

At this stage ,Ms. Rehana Qayoom, Advocate, appearing vice Mr. T. M. Shamsi, DSGI, accepts notice on behalf of respondents 1 to 4 and Mr. Illyas Nazir Laway, GA, accepts notice on behalf of respondents 5 and 6. They seek time to file their response.

List the matter on 28th August, 2024. In the meantime, response on behalf of the respondents.

Registry to supply paper book to the learned counsel for the respondents and reflect name of the counsel representing the respondents in the cause list.

(RAJNESH OSWAL)
JUDGE

(TASHI RABSTAN)
ACTING CHIEF JUSTICE

Srinagar
23.07.2024
Abdul Qayoom, Secy.